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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.179 of 1992

DATE OF JUDGMENT: 3rd March, 1992.

Mr. I. Ramudu

Applicant

AND

1. The Superintendent of Post Offices,  
Adilabad Division,  
Adilabad.
2. The Director of Postal Services,  
Andhra Pradesh Northern Region,  
Hyderabad.

Respondents

COUNSEL FOR THE APPLICANT: Mr. Sanka Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, Addl. CGSC

CORAM:

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

T - C - R - J

contd....

To

1. The Superintendent of Post Offices,  
Adilabad Division, Adilabad.
2. The Director of Postal Services, A.P.Northern Region,  
Hyderabad.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.

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the appeal before the Director of Postal Services by the applicant herein, the said appeal filed by the applicant seems to be not decided. As some important legal aspects are involved, we feel that it would be fit and proper to direct the Director of Postal Services, Hyderabad to dispose of the appeal dated 4.1.1991 preferred by the applicant. In our opinion, such a direction to the Director of Postal Services to dispose of the appeal would subserve the ends of justice. In the result, we direct the Director of Postal Services, Andhra Pradesh Northern Region, Hyderabad (2nd respondent herein) to dispose of the appeal of the applicant dated 4.1.1991 within a period of two months from the date of receipt of this order, if the said appeal is not already disposed of. If the applicant continues to be aggrieved by the final orders being passed by the Director of Postal Services, Andhra Pradesh Northern Region, Hyderabad (2nd respondent herein), the applicant would be at liberty to approach this Tribunal afresh in accordance with law. The O.A. is disposed of accordingly with the ~~the~~ said directions at the admission stage itself. There is no order as to costs.

(Dictated in the open Court).

T. Chandrasekhara Reddy  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 3rd March, 1992.

Repute, Registrar (S)  
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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
M(JUDL)

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

DATED: 3-3-1992

ORDER/JUDGMENT:

R.A/C.A/M.A.NC.

III

O.A.NC.

179/92 ✓

T.A.NO.

(W.P.No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

